

Maharashtra Co-Operative Societies (Amendment) Act, 2010

02 of 2011

[14 January 2011]

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PREAMBLE

An Act further to amend the Maharashtra Co-operative Societies Act, 1960.

WHEREAS it is expedient further to amend the Maharashtra Cooperative Societies Act, 1960 (Mah. XXIV of 1961), for the purposes hereinafter appearing; it is hereby enacted in the Sixtyfirst Year of the Republic of India as follows:--

1. Short Title :-

This Act may be called the Maharashtra Co-operative Societies (Amendment) Act, 2010.

2. Amendment Of Section Of Mah. Xxiv Of 1961 :-

(i) in case of housing societies, within forty-five days of his assuming the office; and

(ii) in case of other societies, within fifteen days of his assuming the office:

shall execute a bond to that effect, in the form as specified by the State Government by general or special order.".